

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 12 of 1995

Thursday, this the 5th day of January, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. K Hariharan,
Air Customs Officer,
Air Customs, Trivandrum.
2. A Praveenkumar,
Air Customs Officer,
Air Customs, Trivandrum. .. Applicants

By Advocate Mr. KP Dandapani

Vs.

1. The Chairman,
Central Board of Excise & Customs,
New Delhi.
2. The Collector of Central Excise
& Customs, CR Buildings,
IS Press Road, Kochi-682018. .. Respondents

By Advocate Mr. TPM Ibrahim Khan, Senior Central Government
Standing Counsel

ORDER

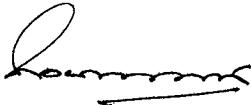
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

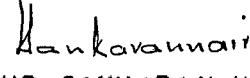
Applicants who are Central Excise Officers working in the Air Customs Pool, seek appropriate directions to retain them for two years in the Air Customs Pool. We do not think that an official has a right to be posted to a particular post. These are matters of administrative convenience and policy. We have seen many similar attempts in recent times by officials to get postings in Air Customs. It is a matter of anybody's guess why such reliefs are sought. Be that as it may, applicants have made A-2 and A-3 representations for retention and the representations are pending consideration before first respondent. It is for the first respondent to

take a decision in the matter and a decision will be taken by him within four weeks from today. Whether applicants should be relieved or retained would depend upon the decision to be taken on the representations.

2. The application is disposed of as aforesaid. No costs.

Dated the 5th January, 1995


SP BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

ak/5195

List of Annexures

1. Annexure A2: True copy of representation submitted by the 1st applicant before the 1st respondent on 11.11.94.
2. Annexure A3: True copy of representation submitted by the 2nd applicant before the 1st respondent on 11.11.94